

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 15**

**IA 3204/2024 (NEW IA) in C.P. (IB)/4360(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **BLUE FROG MEDIA PVT. LTD.**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 3204/2024 (NEW IA) in C.P. (IB)/4360(MB)2018**

- 1) Mr. Avinash Khanolkar, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Chairperson of the Monitoring Committee for implementation of the Resolution Plan of the Corporate Debtor for submission of the Report on the implementation of the approved Resolution Plan.
- 3) Ld. Counsel for the Applicant herein on instructions submits that the Resolution Plan has been successfully implemented, Payments have been made towards CIRP Cost, Dues to Unsecured Financial Creditors, Operational Creditors including statutory dues as per the approved Resolution Plan; Cash in hand & unused cheque books as well as other

records of the Corporate Debtor have been handed over to the Resolution Applicant and there is nothing material pending to be implemented.

- 4) In that view of the matter, the present Report prepared by the Applicant herein is taken on record. In view of the successful implementation of the Resolution Plan, this Bench close the Corporate Insolvency Resolution Process of M/s. Blue Frog Media Private Limited.
- 5) Accordingly, the Interlocutory Application bearing IA No. 3204 of 2024, is disposed of as Allowed. Resultantly, the Company Petition bearing CP (IB) No. 4360 of 2018, is disposed of as closed.
- 6) There will however, be no order as to costs. Ordered Accordingly. File be consigned to record.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**